A REPORT
ON
TRAINING & AWARENESS PROGRAMME
ON
INTELLECTUAL PROPERTY RIGHTS
15-16 OCTOBER 2014
PATNA, BIHAR
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A. Background

Intellectual Property Rights (IPRs) are a set of exclusive rights protected by law which are accorded to creators or persons over their creations for a certain time period. An IP right holder can realize value from its intellectual assets through utilizing it internally for its own processes or share it externally through provision of goods and services to customers. The latter can be achieved through legal mechanisms such as licensing or assignment.

In today’s globally competitive environment, intellectual property has placed itself on a pedestal in the context of economic growth and is becoming increasingly important. Intellectual Property (IP) is the fuel that powers the engine of prosperity, fostering invention and innovation. The increasing significance of intangible assets in the global economy is forcing business organizations to actively manage their IP as a key driver for building and sustaining their competitive advantage and achieving superior performance.

IPRs are now being used not only as a tool to protect creativity and generate revenue but also to build strategic alliances for socio-economic and technological growth. Accordingly, in order to foster the protection of innovations and creativity, the Intellectual Property Office under the Ministry of Commerce and Industry is dedicated to mobilize the use of such technological advancement for the economic development of the country.

The generation of IP largely takes place at the State level through small, medium and big industries, academic institutions and individuals. Most States have not yet evolved their IP strategies and ecosystems in terms of effective facilitating services for all sectors including MSMEs and start-ups, creating awareness, conducting training programs, systems for utilization of IPR etc. States needs to maximize the benefits from their intellectual property by stimulating higher levels of innovation through a judicious system of rewards, ensuring timely and effective legal protection for IP and leveraging
strategic alliances for enhancing the value of the intellectual property created in the State.

**B. Objectives**

The main objective of the training program is to increase IP filing of states and thus building a robust IP ecosystem in the states of India.

Others objectives are given below.

- To assist States in creating/developing a Strong IP ecosystem thereby, transforming it into an attractive investment destination for the Industries.
- To sensitize the clusters about Intellectual Property Right and their protection.
- To identify protectable innovations.
- To suggest steps for transforming innovations into proprietary assets.
- To use IP information, particularly relating to patents and designs, for further research and development in developing new product and process.
- Utilize the IP information in their business development
C. Place of the Workshop

The workshop was held at Adhiveshan Bhawan Auditorium at Patna, Bihar. It lies at the main secretariat campus in the mid of the city, near to all government offices.

D. Training & Awareness Programme on Intellectual Property Rights


Out of the two days, the first day was especially designed for the representatives from industry and Government officials and inaugurated by Shri Jitan Ram Manjhi, Hon’ble Chief Minister of Bihar, while the second day was exclusively dedicated to Academia & Educational Institute and inaugurated by Mr Shahid Ali Khan, Hon’ble Minister of Science & Technology, Govt of Bihar.
The objective of this Awareness Programme is to sensitize the Industry, R&D Organisation, Scientific Department and Educational Institutions about the growing need for promotion and protection of the intellectual assets, in the form of Patents, Designs & Trademarks and Geographical Indications, of inventors & creators from misappropriation by third party without their authorization.

**Day- 1**

**Shri Jitan Ram Manjhi**, Hon’bl Chief Minister, Bihar suggested to open IP Facilitation center in Bihar. He invited industries, academicians and Government officials to work together for creating the innovation ecosystem in the state of Bihar. He suggested nodal agencies to invite entrepreneurs in several workshops and training programmes on Intellectual Property Rights for registration of small entrepreneurs and promotion of IPR in the entire state of Bihar.

He also added that the Industrial Cabinet of Bihar will give full support for setting up of IP Facilitation Centre which will help the deprived entrepreneurs and encourage the development of Entrepreneurs and Innovators in Bihar. He further emphasized the IP Facilitation centre if required will be funded by Chief Minister Fund.

**Dr. Bhim Singh**, Hon’bl Minister, Department of Industries, Government of Bihar announced that the Industrial department will soon publish an industrial directory and work continuously for the development of Bihar. He promised to provide all types of facilities by the Department of Industries for the development of industries in Bihar and suggested industries to abide the various schemes and subsidies available for the development of industries in Bihar.

**Mr Chaitanya Prasad**, IAS, Controller General of Patents, Design & Trademarks, DIPP, Government of India played a key role in driving the training and awareness programme on intellectual property rights in Patna on 15th October 2014. He made a detailed presentation on the concept of IPR and its benefits in the context of Bihar.

During the programme Vice Chancellors of universities in Bihar were present who emphasized on the need of taking IPR seriously and the benefits of it. These learned men had their views from different dimensions but the jest of their ideology matched in
frequency about taking up IPR as an important initiative to undertake bath at the state level and central level.

Mr Pushpam Jha, Partner, Saikrishna and Associates started with talking about legal benefits of registering patients and geographical indications. Further to make this lucid to understand cited the example of MTS as a registered Trade Mark. Through citing further examples and small case studies he emphasized on the commercial value of registering Trademarks and Logos. During his session Apple inc and Samsung legal case was discussed in brief. Representatives from industries in Bihar also put forward their quarries on this to him.

Day-2

Mr Shahid Ali Khan, Hon’able Minister of Science and Technology, Government of Bihar inaugurated the second day with his speech emphasized on the importance of patient registration of inventions by people of Bihar. Few of the students from engineering colleges came to demonstrate their innovations. Mr Khan appraised these initiatives and told that India has always been rich in innovative thinking from the times of Ramayan and Mahabharat. He further added that many of the innovative minds from our country are forced to go to other countries as the process of registration of patients is unfriendly to users. He further mentioned the importance that a single window system holds for the researchers and scholars.

Mr Chaitanya Prasad, IAS, Controller General of Patents, Design & Trademarks and, DIPP, Government of India played a key role in driving the training programme on intellectual property rights in Patna on 16th October 2014. He made a detailed presentation on the concept of IPR and its benefits in the context of Bihar.

This programme has attracted senior officials of government of Bihar, renowned industrialist of Bihar and heads of private as well as public Educational Institutes and counted more than 500 participations.
E. Participants of the programme

The first day was designed for the representatives from industry and Government officials. Almost all the senior officials of different departments & Corporation of Government of Bihar have attended the event. Like- Industries Dept, Urban Development Dept, Tourism Dept, Health Dept, Agriculture Dept, Building Construction Dept, Science & Technology Dept, Education Dept, Commercial Tax Dept, BSTDC, BIDCO, BIADA, Udyog Mitra, DIC, CID, District Administration, etc. It was also attended by good number of senior representative of industry from all the sectors. Like- Healthcare, Tourism, Handloom & Textile, Food Processing, Agri & Allied, MSME, Manufacturing, IT & ITES, Infrastructure, Real Estate, etc.

The second day was for Academia & Educational Institute. Government Officials of Education Dept and Science & Technology Dept along and its respective council & corporation have attended this programme on second day. Representatives of almost all the renowned colleges & institutions of Bihar were also there. Like- AN College, NIT, IIT, AIIMS, Amity, NIFT, BIT, CUB, CIMP, IHM, IIBM, BN College, PMCH, Patna College, JD Women College, Patna Women College, Magadh Mahila College, LN Mishra College Patna, LM Mishra College Muzafferpur, LN Mishra College Darbhanga, Bihar University, Vir Kuar Sing University, Mithla University, Jai Prakash Narayan University, etc.

This programme has attracted senior officials of government of Bihar, renowned industrialist of Bihar and heads of private as well as public Educational Institutes and counted more than 500 participations.

F. Recommendations & Conclusions

As the knowhow of Intellectual Property (IP) itself is very new to the people of Bihar, most of the participants were in the process of understanding the basics of Intellectual Property Rights. It was felt that some of the technical sessions based on IPR should be organised in future which would help in increasing the awareness about this subject. A simpler and more basic technical programme structure may be more fit in future.
From the feedback of the audience, session on Geographical Indication & Patents especially pertaining to the state’s product and invention by intellectuals respectively is suggested to be pursued again, as the state has rich traditional handlooms and handicrafts, special agricultural products, Local inventions etc. which are yet to be registered.

Overall, the programme went well and all the dignitaries and concern person attended the programme and made it a very successful.

The number of audience present at the programme reached about 500 which were more than expected. The delegates were very enthusiastic and eager to know about the IPR and also had given their best for the success of the programme.

G. About Organisers

**Indian Intellectual Property Office**

The Office of the Controller General of Patents, Designs & Trade Marks (CGPDTM) is located at Mumbai. The Head Office of the Patent office is at Kolkata and its Branch offices are located at Chennai, New Delhi and Mumbai. The Trade Marks registry is at Mumbai and its Branches are located in Kolkata, Chennai, Ahmedabad and New Delhi. The Design Office is located at Kolkata in the Patent Office. The Offices of the Patent Information System (PIS) and National Institute of Intellectual Property Management (NIIPM) are at Nagpur. The Controller General supervises the working of the Patents Act, 1970, as amended, the Designs Act, 2000 and the Trade Marks Act, 1999 and also renders advice to the Government on matters relating to these subjects. In order to protect the Geographical Indications of goods a Geographical Indications Registry has been established in Chennai to administer the Geographical Indications of Goods (Registration and Protection) Act, 1999 under the CGPDTM.

**Confederation of Indian Industry**

The Confederation of Indian Industry (CII) works to create and sustain an environment conducive to the development of India, partnering industry, Government, and civil society, through advisory and consultative processes.
CII is a non-government, not-for-profit, industry-led and industry-managed organization, playing a proactive role in India's development process. Founded over 118 years ago, India's premier business association has over 7100 members, from the private as well as public sectors, including SMEs and MNCs, and an indirect membership of over 90,000 enterprises from around 257 national and regional sectoral industry bodies.

CII charts change by working closely with Government on policy issues, interfacing with thought leaders, and enhancing efficiency, competitiveness and business opportunities for industry through a range of specialized services and strategic global linkages. It also provides a platform for consensus-building and networking on key issues.

Extending its agenda beyond business, CII assists industry to identify and execute corporate citizenship programmes. Partnerships with civil society organizations carry forward corporate initiatives for integrated and inclusive development across diverse domains including affirmative action, healthcare, education, livelihood, diversity management, skill development, empowerment of women, and water, to name a few.

The CII Theme for 2013-14 is Accelerating Economic Growth through Innovation, Transformation, Inclusion and Governance. Towards this, CII advocacy will accord top priority to stepping up the growth trajectory of the nation, while retaining a strong focus on accountability, transparency and measurement in the corporate and social eco-system, building a knowledge economy, and broad-basing development to help deliver the fruits of progress to all.

With 63 offices, including 10 Centres of Excellence, in India, and 7 overseas offices in Australia, China, Egypt, France, Singapore, UK, and USA, as well as institutional partnerships with 224 counterpart organizations in 90 countries, CII serves as a reference point for Indian industry and the international business community.
Department of Industries, Government of Bihar

Department of Industry administers Public Sector Enterprises and assists them in their effort to:

1) Improve capacity utilisation & increase profitability.
2) Generate resources and Re-orient strategies to become more competitive.

Department serves as an interface between PSEs and other agencies for long term policy formulation. Department encourages restructuring of PSEs to make their operations competitive and viable on a long term and sustainable basis.

Directorates under the department:

- Handloom and Sericulture Directorate.
- Technical Development Directorate.
- Bihar Industrial Area Development Authority (BIADA).
- Bihar State Khadi and Village Industries Board.
- Bihar State Industrial Development Corporation.
- Bihar State Financial Corporation.
- Bihar State Chemical and Pharmaceutical Corporation.
- Bihar State Electronics Corporation.
- Bihar State Credit and Investment Corporation (BICICO).
- Bihar State Small Scale Industries Corporation.
- Bihar State Handloom, Powerloom and Handicraft Corporation.
- Bihar State Export Corporation.
- Bihar State Textile Corporation.
- Bihar State Film Development and Finance Corporation.
- Bihar State Leather Industries Development Corporation.
- Bihar State Finished Leather Ltd.
- Bihar Industrial and Technical Consultative Organisation Ltd. (BITCO).
- Upendra Maharathi Industries Craft Institute.
Department of Education, Government of Bihar

In a world based on science and technology; it is the education that determines the level of prosperity, welfare and security of the people. The Department of Education, Bihar has been working hard with the stated goals of Universalization of Elementary Education (UEE) declared in Millennium Development Goals. Although, the literacy rate has increased over the year but it is not up to the mark. Still Bihar has got the lowest literacy rate of 63.82%. Keeping deep concern on this issue, the Department of Education, Bihar has been working continuously to improve the literacy rate.

In a way to achieve the ultimate goal of 100% literacy with quality education, the Department of Education, Bihar has initiated different schemes and motivational programs. The goals are as follows:

- Raise the literacy rate in a saturated condition;
- Decrease female illiteracy;
- Completion of primary education;
- Improve quality of education;
- Achieve appropriate student-teacher ratio, i.e. 58:1, with quality of teaching;
- Bring back the drop out children;
- Provide educational infrastructure;
- Proper monitoring to discover corruption in welfare schemes;
- Synchronize session;
- Providing sufficient number of schools so that students don’t have to travel long;
- Emphasize vocational education;
- Promoting career oriented approach in education;
- Motivate students to opt the field of their choice;
- Provide greater opportunities of access to higher education with equity to all the eligible persons and in particular to the vulnerable sections;
- To remove the present imbalances, extend access by supporting existing institutions, establishing new institutions, supporting government and non-government organizations, civil society to supplement public efforts;
• Initiate policies and programs for strengthening research and innovations and encourage institutions – public or private - to engage in extending the boundaries of knowledge;

• Promote the quality of higher education by investing in infrastructure and faculty, promoting academic reforms, improving governance and institutional restructuring towards the inclusion of the yet deprived communities;
## Annexure I: Programme

### DAY-I

**Training Programme on Intellectual Property Rights**  
*(For Industry and Government officials)*  
**1000 Hrs: 15 October 2014: Adhiveshan Bhanwan, Patna**

**Programme**

<table>
<thead>
<tr>
<th>Time</th>
<th>Activity</th>
<th>Presenter/Officer</th>
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</table>
| 1100-1105 Hrs | Welcome Remarks                             | Mr. S P Sinha  
Chairman, CII  
Bihar State Council & Advisor, Bihar  
Hotel Ltd      |
| 1105-1115 Hrs | Address                                     | Mr R. Saha  
Senior Advisor, CII                        |
| 1115-1145 Hrs | Theme Address                               | Mr. Chaitanya Prasad, IAS  
Controller General of Patents,  
Designs & Trade Marks                   |
| 1145-1200 Hrs | Special Address                             | Mr. Vijay Prakash, IAS  
Principle Secretary  
Department of Transport  
Govt. Of Bihar                      |
| 1200-1215 Hrs | Tea/Coffee Break                            |                                           |
| 1215-1330 Hrs | Session 1: Registering your IP-Procedure    | Moderator:  
Mr R Saha  
Senior Advisor, CII                        |
|               | Q & A session                               | Speakers:  
Mr B.P. Singh  
Deputy Controller of Patents & Designs  
Mr R A Tiwari  
Asst. Registrar, Trade Mark            |
| 1330 – 1430 Hrs | Session 2: IP commercialisation (Patents, Designs, Trade Marks and Geographical Indications) | Moderator:  
Mr B P Singh  
Deputy Controller of Patents and Designs  
Speakers:  
Mr Shantanu Sahay,  
Partner,  
Anand and Anand  

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<tr>
<th>Time</th>
<th>Event</th>
<th>Moderator/Speakers</th>
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<tbody>
<tr>
<td>1430-1530 Hrs</td>
<td>Q &amp; A session</td>
<td>Mr. Pushpam Jha&lt;br&gt;Partner&lt;br&gt;Saikrishna &amp; Associates&lt;br&gt;Mr Pradeep Kumar,&lt;br&gt;Director, MSME-DI , Patna</td>
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<td>1600-1635 Hrs</td>
<td>Bouquet Distribution</td>
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<td>1635-1640 Hrs</td>
<td>Welcome Remarks</td>
<td>Mr. S P Sinha&lt;br&gt;Chairman, CII&lt;br&gt;Bihar State Council &amp; Advisor, Bihar Hotel Ltd</td>
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<td>1640-1655 Hrs</td>
<td>Theme Address</td>
<td>Mr. Chaitanya Prasad, IAS&lt;br&gt;Controller General of Patents, Designs &amp; Trade Marks</td>
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<td>1655-1702 Hrs</td>
<td>Special Address</td>
<td>Mr. Naveen Verma, IAS&lt;br&gt;Principal Secretary&lt;br&gt;Department of Industries Govt. Of Bihar</td>
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<td>1702-1710 Hrs</td>
<td>Special Address</td>
<td>Mr Anjani Kr Singh, IAS&lt;br&gt;Chief Secretary of Bihar</td>
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<td>1710-1723 Hrs</td>
<td>Keynote Address</td>
<td>Shri Bhim Singh&lt;br&gt;Hon'ble Minister, Dept of Industries Govt. of Bihar</td>
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<tr>
<td>1723-1740 Hrs</td>
<td>Inaugural Address</td>
<td>Shri Jitan Ram Manjhi&lt;br&gt;Hon'ble Chief Minister of Bihar</td>
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<td>1740-1745 Hrs</td>
<td>Vote of Thanks</td>
<td>Mr Ravi Mittal, IAS&lt;br&gt;Principal Secretary&lt;br&gt;Department of Sugarcane &amp; OSD, Dept of Industries Govt. of Bihar</td>
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<tr>
<td>1745-1800 Hrs</td>
<td>Tea/ coffee</td>
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<td>1800-1900 Hrs</td>
<td>Session 1: Enforcement of IP Rights</td>
<td>Moderator:&lt;br&gt;Mr Chaitanya Prasad, IAS&lt;br&gt;Speakers:&lt;br&gt;Mr Rajesh Chandra&lt;br&gt;Addl. Director General of Police&lt;br&gt;Government of Bihar&lt;br&gt;Mr Binay Kumar&lt;br&gt;IG (CID) of Police&lt;br&gt;Government of Bihar&lt;br&gt;Mr. Shantanu Sahay, Partner,</td>
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## DAY- II

**Training & Awareness Programme on Intellectual Property Rights**  
*For Educational and Academic Institutions*  
**1000 Hrs: 16 October 2014: Adhiveshan Bhawan, Patna**

### Programme

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<thead>
<tr>
<th>Time</th>
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<tr>
<td>1000-1100 Hrs</td>
<td>Registration</td>
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<tr>
<td>1100-1105 Hrs</td>
<td>Bouquet Distribution</td>
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| 1105-1110 Hrs | Welcome Remarks               | **Dr Satyajit Kr Singh**  
Member, CII Bihar State Council &  
Director, Ruban Patliputra Hospital Pvt Ltd |
| 1110-1135 Hrs | Theme Address                 | **Mr Chaitanya Prasad, IAS**  
Controller General of Patents, Designs & Trade Marks |
| 1135-1145 Hrs | Special Address               | **Mr Tripurari Sharan, IAS**  
Principal Secretary.  
Department of Science & Technology  
Govt. Of Bihar |
| 1145-1200 Hrs | Inaugural Address             | **Shri Shahid Ali Khan**  
Hon’ble Minister of Science & Technology  
Govt. of Bihar |
| 1200-1205 Hrs | Vote of Thanks                | **Mr R A Tiwari,**  
Assistant Registrar of Trade Marks & Geographical Indicators |
<p>| 1900-1930 Hrs | Interactive and Feedback session and closing |                                                                 |</p>
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<tr>
<th>Time</th>
<th>Session</th>
<th>Description</th>
<th>Moderator</th>
<th>Speakers</th>
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<tr>
<td>1205-1220 Hrs</td>
<td>Tea/Coffee</td>
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| 1220-1330 Hrs| Session I| **Introduction to IPR:** A Basic Overview of all forms of Intellectual Property Rights & its importance like Patents, Copyrights, Trademarks & Servicemarks, Geographical Indicators, Industrial Designs, Trade Secrets, Plant Varieties, Semiconductor Integrated Circuits lay out designs  
**Registering your IP - Procedures**  
The statutory procedure and requirements for filling IP applications. *Broad Topics shall include Patents, Designs, Trademarks & GI*  
Practice and procedures in the examination of patent, designs, TMR and GI applications and processes. What can be patented/registered/granted, What are the documents required, What is the procedure, Contact Office/Persons etc. | Moderator; Mr R Saha, Advisor, CII | Mr B P Singh, Deputy Controller of Patents & Designs (Patents & design)  
Mr R A Tiwari, Asst. Registrar of Trade Marks & Geographical Indicators |
| 1330-1415 Hrs| Lunch Session |                                                                                                                                             |                            |                                                                         |
| 1415-1500 Hrs| Session II| **Commercialization and Tech Transfer - Issues faced by R&D Organizations, Academic Institutions and Industry**  
To discuss the issues faced by the Industry and R&D institutes in tech transfer and Commercialization and Gap between the Industry & R&D institutes hampering innovation in India, Patent Licensing etc. | Moderator: Mr B P Singh, Deputy Controller of Patents and Designs | Shantanu Sahay, Partner, Anand and Anand  
Mr Pushpam Jha, Partner, Saikrishna & Associates  
Mr Vijaya Sarathy, India IP Leader, General Electric |
| 1500-1515 Hrs| Tea/Coffee Break |                                                                                                                                             |                            |                                                                         |
| 1515-1615 Hrs| Session III: Enforcement of IP Rights| This session shall concentrate on identifying the procedure for combating infringement of IP. *Broad Topics include Rights of the IP Right Holder against Infringement, Remedy against Infringement, Who to go to and what to report - Checklist for a Complainant Tentative Speakers:*  
**Panel discussion with Open House** | Moderator: Mr Chaitanya Prasad, IAS | Mr Rajesh Chandra, Addl. Director General of Police |
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<th>Speakers</th>
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<tr>
<td>1615-1715 Hrs</td>
<td><strong>Session IV: Overview of Copyright Law in India</strong></td>
<td><strong>Moderator:</strong> Dr S C Roy</td>
<td>Mr Shantanu Sahay</td>
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<td></td>
<td>Concept, Legal framework, filing procedure and various facets of copyright law in India <strong>Tentative Speakers:</strong></td>
<td><strong>Associate Professor</strong> Chanakya National Law University Patna</td>
<td>Partner Anand and Anand</td>
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<td></td>
<td><strong>IP commercialisation ( Copyright )</strong></td>
<td></td>
<td>Mr Pushpam Jha</td>
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<td></td>
<td>✓ Introduction to technology Transfer, IP Licensing, IP Valuation &amp; IP Audit</td>
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<td>Partner Saikrishna &amp; Associates</td>
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<td></td>
<td>✓ IP Commercialisation</td>
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<td></td>
<td>✓ Case Studies on IP Commercialisation &amp; Appreciation of Revenue Models</td>
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<td>1715-1730 Hrs</td>
<td><strong>Interactive &amp; Feedback Session and Closing</strong></td>
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Annexure-II : Glimpse of Event
उद्योग के विकास के बगैर बिहार का विकास संभव नहीं: मांझी

बौद्धिक संपदा सुविधा केन्द्र जल्द

युवा यमती मांझी ने कहा- छोटे उद्यमियों को आगे बढ़ने में ऐसे की कमी नहीं
खुलेगा बौद्धिक संपदा सुविधा केंद्र : सीएम

उद्वेग विभाग बना रहा है विहार उपरांत निर्देशिका

भारत उपरांत

राज में प्रशिक्षण की कमी नहीं है। खाने से लेकर बाहर आने वाले के समय के लिए विभाग भरे बिल हैं। भारत के लिए उद्वेग विभाग नहीं मिला पाए। ऐसे लोगों को प्रशिक्षण करने के लिए उच्च शीर्षों ग्रहण करने की क्षमता है। राज में सरकार ने दिए हैं बौद्धिक संपदा सुविधा केंद्र बनाने के लिए, लेकिन उनका समय उनके खुप के प्रहरकर्म के वर्तमान व आत्मनिर्भर अन्तः उद्वेग व आत्मनिर्भर अन्तः पेटेंट धारण का लाभ बनाना चाहिए। इसलिए राज में सरकार ने नहीं भुगतान के गुण से भी बढ़ाया जाना चाहिए। राज में सरकार ने दिए हैं बौद्धिक संपदा सुविधा केंद्र बनाने के लिए, लेकिन उनका समय उनके खुप के प्रहरकर्म के वर्तमान व आत्मनिर्भर अन्तः पेटेंट धारण का लाभ बनाना चाहिए।

वचन होगा फायदा

पांच वर्षों का जीआई

उद्वेग विभाग तत्वांतरित (टीआई) के वर्ष तक तत्वांतरित करने के लिए इस दिन किया गया वर्ष वर्ष के लिए यह भी बताया जा रहा है। इस लिए राज में सरकार ने दिए हैं बौद्धिक संपदा सुविधा केंद्र बनाने के लिए उद्वेग विभाग के लिए विभाग के लिए उद्वेग विभाग के लिए विभाग का लाभ बनाने का लाभ बनाना चाहिए। इसलिए राज में सरकार ने दिए हैं बौद्धिक संपदा सुविधा केंद्र बनाने के लिए उद्वेग विभाग के लिए विभाग के लिए उद्वेग विभाग का लाभ बनाने का लाभ बनाना चाहिए।

महाराज़- दरियागंज में कामजोर होनी भाजपा

भाजपा सुविधा के लिए विभाग जिले में बौद्धिक संपदा सुविधा के लिए विभाग का लाभ बनाने का लाभ बनाना चाहिए। इसलिए राज में सरकार ने दिए हैं बौद्धिक संपदा सुविधा केंद्र बनाने के लिए उद्वेग विभाग के लिए विभाग का लाभ बनाने का लाभ बनाना चाहिए।
Bihar to have IPR facilitation centre

PATNA: Chief minister Jitendra Rai today announced setting up of an Intellectual Property Rights (IPR) facilitation centre for helping small entrepreneurs and innovators in getting their products registered for the grant of patents and remediating the grievances of the IPR regime.

Addressing the gathering, Rai said, "We are also discussing with BRD Nagar for the opening of a Centre to register patents, and the Centre will provide the necessary facilities to the people who want to register their patents."

The centre will be operationalised at the state level and will provide a facility for the registration of patents, Rai said.

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उद्योगों को बढ़ावा दिये बिना विकास संभव नहीं: मांझी

पेंट व बौद्धिक संपदा फैसिलिटेशन सेंटर बनेगा